## Central Administrative Tribunal Principal Bench: New Delhi

C.P. No.381/2018 M.A.No.2729/2018 M.A.No.2730/2018 in OA No.4060/2017

This the 10th day of September, 2018

## Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Mr.A.K.Bishnoi, Member (A)

Deepak Singh Negi (29) S/o Late Shri Prem Singh Negi, R/o G/60, flat No. 201, Mohan Garden, Uttam Nagar, New Delhi.

..... Petitioner

(By Advocate: None)

## **Versus**

- 1. Shri L.N. Sharma
  Sr. Chief Post Master of Post Office,
  New Delhi Central Division
  Meghdoot Bhawan,
  New Delhi-110001
- 2. G.C. PanthThe SSPO,New Delhi, Central DivisionNew Delhi..... Respondents

(By Advocate: Shri Manish Kumar)

## **ORDER (ORAL)**

Hon'ble Mr. V.Ajay Kumar, Member (J):

OA-4060/2017 filed by the applicant was disposed of by the Tribunal on 27.11.2017 as under:-

"4. In view of the above, the OA is disposed of at the initial stage itself, without going into the merits of the case, by directing the respondents to pass a reasoned and speaking order on the appeal filed by the applicant dated 11.11.2017, enclosed as Annexure-A/5, within a period of 60 days from the date of service on them by the applicant. No costs."

2. Alleging non-compliance of aforesaid order of the Tribunal, the petitioner has filed the present CP. Learned counsel for the respondents while drawing our attention to Annexure R-2 order dated 18.07.2018, submitted that the respondents have complied with the orders of the Tribunal and accordingly prays that the CP may be dismissed.

3. In the circumstances and in view of the substantial compliance of the order of the Tribunal, the CP is closed. Notices issued to the respondents are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, if still aggrieved by the order now passed by the respondents.

4. All the pending MAs also stand disposed of. No order as to costs.

(A.K.Bishnoi) Member (A) (V. Ajay Kumar) Member (J)

/rb/